

(b) As the project has not been approved under “Accelerated Irrigation Benefit Programme (AIBP)” for central funding, the quantum of State and Centre’s Share have not been fixed.

(c) As informed by Central Water Commission (CWC), the Government of Tamil Nadu had incurred an expenditure of ₹ 242.96 crore till September, 2014 from its own resources.

(d) The subject of irrigation falls within the purview of the States. Accordingly, related schemes are formulated and executed by concerned State Governments as per their priorities. The Government of India provides promotional support under Pradhan Mantri Krishi Sinchai Yojna (PMKSY) to expedite the irrigation benefits of the projects and Government’s thrust is on completion of already ongoing projects. Therefore, the State Government needs to play a lead role in execution of the above projects as per their priority.

(e) In view of reply of parts (a) to (d) above, the question does not arise.

Plan for cleansing of Ganga river

†2555. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has devised any plan for cleansing the Ganga river from the point of its origin to where it ends;

(b) whether Ganga would be cleaned through Government's framework or some private company;

(c) if so, whether funds for cleansing the river would be mobilized through additional tax; and

(d) the length of Ganga river in each State and the total expenditure likely to be incurred in its cleansing?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) Yes, Sir. The Central Government approved the ‘Namami Gange’ program on 13th May, 2015 as a comprehensive approach to rejuvenate the river Ganga and all its tributaries under one umbrella by consolidating the existing ongoing efforts and planning for a concrete action plan for the future. The entire length of river Ganga has been considered under the programme.

† Original notice of the question was received in Hindi.

(b) As of now, the cleaning of river Ganga is proposed through Government's framework. Opportunities for involving the Corporates in the river clean-up activities through their Corporate Social Responsibility (CSR) programme are being explored.

(c) Imposition of any additional tax for cleaning rivers is not under active consideration of the Government.

(d) The total length of river Ganga is 2525 kms and flows through five Indian states *viz.*, Uttarakhand (450 km), Uttar Pradesh (1000 km), Bihar (405 km), Jharkhand (40 km) and West Bengal (520 km). Additionally, 110 km of the river Ganga is commonly shared between UP and Bihar.

The budget allocated for 'Namami Gange' is ₹ 20,000 crore for 5 years.

Constitution of Cauvery management board

2556. DR. E. M. SUDARSANA NATCHIAPPAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has taken steps to constitute Cauvery Management Board according to the Tribunal order; and

(b) if so, what are the time schedule fixed to implement the order and create peaceful situation between the farmers and the States?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) Cauvery Water Dispute Tribunal (CWDT) submitted report and decision under Section 5(2) of the Inter State River Water Disputes (ISRWD) Act, 1956 on 05.02.2007. CWDT in its reports has recommended that Cauvery Management Board (CMB) may be constituted to achieve the objective of the distribution of waters as per equitable share determined by the Tribunal with the assistance of Cauvery Water Regulation Committee.

The Party States filed Special Leave Petitions (SLP) in the Supreme Court against the above report and decision of CWDT. Karnataka is of the view that constitution of CMB may be undertaken after the final decision of the Supreme Court in the pending civil appeals, filed by the State of Karnataka.

As per the directions of the Supreme Court dated 04.02.2013, the decision of CWDT dated 05.02.2007 has been published in the Official Gazette on 19.02.2013. In pursuance of directions dated 10.05.2013 of Hon'ble Supreme Court, Ministry of Water Resources, River Development and Ganga Rejuvenation has notified the